

[Shri F. H. Mohsin]  
versions) (President's Act No. 21 of 1976) published in Gazette of India dated the 7th May, 1976, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1976. [Placed in Library. See No. LT-10890/76].

**NOTIFICATIONS UNDER TAMIL NADU MOTOR VEHICLES TAXATION ACT READ WITH PRESIDENT'S PROCLAMATION.**

**THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI DALBIR SINGH):** I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 25 of the Tamil Nadu Motor Vehicles Taxation Act, 1974 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

- (i) G.O. Ms. No. 1356 published in Tamil Nadu Government Gazette dated the 13th August, 1975.
- (ii) G.O. Ms. No. 1375 published in Tamil Nadu Government Gazette dated the 20th August 1975.
- (iii) G.O. Ms. No. 1378 published in Tamil Nadu Government Gazette dated the 20th August, 1975.
- (iv) G.O.R. No. 2686 published in Tamil Nadu Government Gazette dated the 3rd September, 1975.
- (v) G.O.R. No. 2782 published in Tamil Nadu Government Gazette dated the 17th September, 1975.
- (vi) G.O. Ms. No. 1890 published in Tamil Nadu Government Gazette dated the 12th November, 1975.
- (vii) G.O. Ms. No. 1904 published in Tamil Nadu Government

Gazette dated the 12th November, 1975.

- (viii) G.O. Ms. No. 1988 published in Tamil Nadu Government Gazette dated the 3rd December, 1975.
- (ix) G.O. Ms. No. 2137 published in Tamil Nadu Government Gazette dated the 17th December, 1975, making certain amendments to the Tamil Nadu Motor Vehicles Taxation Rules, 1974.
- (x) G. O. Ms. No. 7 published in Tamil Nadu Government Gazette dated the 21st January, 1976.
- (xi) G.O. Ms. No. 335 published in Tamil Nadu Government Gazette dated the 3rd March, 1976 making certain amendments to the Tamil Nadu Motor Vehicles Taxation Rules, 1974.

[Placed in Library. See No. LT-10891/76].

11.03 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**  
MINUTES

**SHRI G. G. SWELL** (Autonomous Districts): I beg to lay on the Table Minutes of the Sixty-third to Sixty-eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

11.04 hrs.

**BUSINESS OF THE HOUSE**

**THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH):** With your permission,

Sir, I rise to announce that Government Business in this House during the week commencing 24th May, 1976, will consist of:—

- (1) Consideration and passing of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1976.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.
- (3) Consideration and passing of the Constitution (Forty-Second Amendment) Bill, 1976, on Tuesday the 25th May, 1976.
- (4) Consideration and passing of the Tariff Commission (Repeal) Bill, 1976, as passed by Rajya Sabha.
- (5) Discussion on the:—
  - (a) Resolution on National Policy for Children.
  - (b) Report of the Committee on the Status of Women in India.
  - (c) Annual Reports of the Union Public Service Commission for the years 1971-72, 1972-73, 1973-74 and 1974-75.

**SHRI S. M. BANERJEE (Kanpur):** Sir, today is the last day for announcement of next week's business and it has been announced. I was told by the Commerce Minister that some sort of amendment will be moved.

**MR. SPEAKER:** Instead of raising it here, you should have discussed it with the Minister yesterday.

**SHRI S. M. BANERJEE:** Sir, a decision has already been taken to take over the two textile mills in Kanpur, but there is no mention in the next Weeks list of Business about this.

**MR. SPEAKER:** You discuss with the Minister. I am not in a position to say anything like this.

**SHRI S. M. BANERJEE:** I have written to you.

**MR. SPEAKER:** We are now discussing the business of the next week. Yesterday, you could have discussed with the Minister.

**SHRI H. N. MUKHERJEE (Calcutta-North-East):** The Minister of Information & Broadcasting along with the Minister of Labour had assured the House some years ago that a Bill to amend the Cinematograph Act would be introduced. It was presented before the House and then withdrawn. The Minister himself had assured repeatedly on more than one occasion that it would be introduced in this Session. We are now in the last days of the Session but nothing has been done.

**MR. SPEAKER:** The Minister is seized of this.

**SHRI S. M. BANERJEE:** You just allow me.

**MR. SPEAKER:** I cannot allow like that. There are too many Members standing behind you. This will be going against our own conventions.

**SHRI S. M. BANERJEE:** When a Constitution amendment bill is to be introduced within 24 hours, consent is given but not in my case.

**MR. SPEAKER:** Consent is given in a special case and not in a general way.

**SHRI K. RAGHU RAMAIAH:** He can meet me today.

**SHRI S. M. BANERJEE:** The Chief Minister of U.P. has talked to the Minister of Law to see that the Bill is introduced here.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): The Chief Minister did speak to me but I did not say that the Bill would be introduced now. I said that I would bring it to the notice of the Commerce Minister.

SHRI P. M. MEHTA (Bhavanagar): I have written to you that the talk of Shri Vinoba Bhave with our hon. Prime Minister...  
(Interruptions).

MR. SPEAKER: This is not concerning the business of the House.

SHRI P. M. MEHTA: I have made my point under Rule 577.

MR. SPEAKER: This cannot be raised here. This is for my consideration. (Interruptions). We are seized of the question of next week's business but you are raising a different issue. It is not proper to raise it today. You have written to me. It will give my consideration. Now, Bills to be introduced.

11.08 hrs.

CONSTITUTION (FORTY-SECOND AMENDMENT) BILL\*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI H. R. GOKHALE: I beg to introduce the Bill.

11.09 hrs.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL\*

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): I beg to move for leave to introduce a Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the re-adjustment of representation of parliamentary and assembly constituencies in so far as such re-adjustment is necessitated by such inclusion or exclusion and for matters connected therewith

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the re-adjustment of representation of parliamentary and assembly constituencies in so far as such re-adjustment is necessitated by such inclusion or exclusion and for matters connected therewith."

The motion was adopted

SHRI K. BRAHMANANDA REDDY: I introduce the bill.

11.11 hrs.

MARRIAGE LAWS (AMENDMENT) BILL—Contd.

MR. SPEAKER: The House will now take up further consideration of the Marriage Laws (Amendment) Bill. Time allotted—4 hrs. and time taken is 10 minutes.